

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 117(ND)/2016

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE COMPANY: Mrs. Harjeet Kaur & Ors. V/s. M/s. Freshtech Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 241/242, 244

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner(s): Mr. D.P. Singh & Mr. Deepak Biswas, Advocates

For the Respondent(s): Mr. K. Datta and Mr. Neeraj Kr. Singh, Advocates


ORDER

CA 317/2017 filed by the Respondent is being pressed for disposal. Ld. Counsel appearing for the Petitioner had submitted that one of the two Directors, namely, Mr. Lakshay Uttam has been declared as a proclaimed offender vide order dated 18.11.2017 by the Court of Mr. Jitender Kumar, JMIC, Faridabad. Let the same be first ascertained for further consideration. In view of the submissions made, it would be expedient to direct the presence of the Directors in Court without which the present prayer cannot survive.

To come up for further consideration on 17th January, 2018.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)